

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
178  
**ORIGINAL APPLICATION No. OF 2024 (SZ)**  
**[Earlier, OA No. 192 of 2024 (PB)]**

**IN THE MATTER OF:**

Kaka Ashok ..... Applicant  
  
Versus  
State of Telangana & Ors ..... Respondent(s)

**REPORT OF THE JOINT COMMITTEE**

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**Place: Hyderabad.**

**Date: 23-07-2024.**

  
Counsel for TGPCB



**INSPECTION REPORT OF JOINT COMMITTEE COMPRISING OF  
REPRESENTATIVE OF TELANGANA POLLUTION CONTROL BOARD  
(TGPCB) AND THE REVENUE DIVISIONAL OFFICER OF  
BHADRACHALAM DIVISION IN THE MATTER OF OA NO. OF 2024  
[EARLIER, OA NO.192 OF 2024 (PB)] AS PER HON'BLE NGT ORDER  
DATED 29.04.2024**

**SUBMITTED TO**

**NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI**

**REPORT OF THE JOINT COMMITTEE CONSTITUTED IN THE OA NO. OF 2024 [EARLIER, OA NO.192 OF 2024 (PB)] AS PER HON'BLE NGT ORDER DATED 29.04.2024.**

**1. Introduction:**

It is to submit that an Original Application No. of 2024 [Earlier, OA No.192 of 2024 (PB)] was registered by the Hon'ble NGT, New Delhi on a letter petition received from Sri Kaka Ashok, H.No.2-138, Garivoddu (V), Ramachandrapuram (GP), Aswapuram (M), Bhadradi Kothagudem District with regard to pollution caused by operation of Sri Venkateswara Egg Tray Industry, Ramachandrapuram (V), Aswapuram (M), Bhadradi Kothagudem District.

The Hon'ble NGT vide Order dated 29.04.2024 constituted a joint committee comprising of representatives of Telangana State Pollution Control Board and the District Magistrate, Kothagudem and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and take appropriate remedial action by following due process of law. The Telangana State Pollution Control Board is the Nodal Agency for coordination and compliance.

**2. Constitution of the Joint Committee:**

Accordingly, the respective departments have nominated the following members for the Joint Committee:-

1. Sri K. Dhamodharao, Revenue Divisional Officer, Bhadrachalam Division – Representative of District Collector, Bhadradi-Kothagudem District.
2. Sri B. Ravinder, Environmental Engineer, Regional office, TGPCB, Kothagudem – Representative of TGPCB.

### **3. Terms of references (ToR) of the Committee:**

The above Joint committee to undertake the site visit, look into the grievances of the applicant Sri Kaka Ashok, H.No.2-138, Garivoddu (V), Ramachandrapuram (GP), Aswapuram (M), Bhadradri Kothagudem District and associate the applicant and representative of the concerned project proponents, verify the factual position and take appropriate remedial action by following due process of law.

### **4. The Joint Committee Inspection:**

As per the instructions, the Joint committee has conducted inspection of industry & surrounding premises on 23.05.2024 to ascertain the facts in the letter petition and present status. At the time of inspection, the complainant, Sri Kaka Ashok, other villagers and industry representative were present and accompanied for inspection.



**Figure: Google map showing industry and surrounding premises.**

### **Observations of the Joint committee:**

1. M/s Sri Venkateswara Egg Trays Industry is located in Sy.No. 190/129/EE, 190/129/E, Nellipaka (V), Aswapuram (M), Bhadradri Kothagudem District (GPS point **17°45'08.7"N 80°51'01.9"E**). The industry is surrounded by North: Open land, East: Agricultural lands, West: Vaddigudem village road followed by agricultural lands, South: Agricultural lands.

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2. The industry has obtained Consent for Operation (CFO) renewal from the TGPCB vide order dated 30.08.2023 with a validity period upto 31.10.2038.
3. The industry uses ETP sludge from Integrated Pulp & Paper Industry as raw material for manufacture of Egg trays.
4. The industry has installed 6 Nos. of machines for manufacturing of Egg trays in a closed shed.
5. The industry was in operation at the time of inspection. The industry representative has informed that they are operating the industry on shift basis only due to less market demand.
6. The industry uses water of 1.5 KLD in which 1.0 KLD for process makeup which is being used to make ETP sludge along with waste paper into slurry form for making Egg trays and 0.5 KLD for domestic purpose.
7. The slurry will be pumped to the Egg tray forming machines for formation of wet Egg trays and water will be collected into settling tank. The industry re-circulate this water in to the process. Once in a month, wastewater of about 2000 ltrs per month is generated after cleaning the circulation tanks.
8. The washings/wastewater is being treated in the settling tank followed by sludge drying beds and recycle the drained water into the process. Excess water is used for onland for irrigation within the premises or for their own agricultural lands.
9. The committee noticed that no wastewater discharges outside the industry premises were observed during inspection.
10. The committee also noticed that the sludge depositions in the drain located within the agricultural lands of the industry proprietor's family were observed. The industry representative has informed that they are

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using the treated washings for irrigation purpose within the premises or for their own agricultural lands.

- 11.Domestic wastewater of about 0.2 KLD is being generated and same is disposing to septic tank.
  - 12.The industry has provided concrete platform for storage of ETP sludge.
  - 13.No major air pollution is being generated in this type of industries.
  - 14.The industry has developed greenbelt in East and North sides of the industry.
  - 15.The applicant and other villagers raised that earlier the industry has discharged washings/wastewater into adjacent agricultural lands without treatment and the water entered into the agricultural lands of surrounding farmers and affected the crop.
  - 16.The industry representative informed that they are using the treated washings for irrigation purpose within the premises and for their own agricultural lands. The water might have entered into the surrounding agricultural fields during heavy rains along with storm water.
  - 17.The Board has received complaint against the industry by the applicant on 06.09.2023. The TGPCB has issued notice to the industry on 20.09.2023 and directed to take all necessary measures to control of water pollution from the industry and provide sludge drying beds / settling tanks to treat the waste water generated during cleaning of tanks and recycle the drained water into process and excess water shall be used onland for irrigation within the premises so as to avoid water pollution to the surrounding agricultural fields.
  - 18.The industry has submitted a reply dated 20.10.2023 stating that the construction of settling tank, sludge drying bed has delayed due to financial problems and workers non-availability and requested to give one month time for construction of settling tank, sludge drying bed.
-

19. The committee has collected soil sample from the sludge depositions in the drain located within the agricultural lands of the industry Proprietor's family and where the villagers raised concern that the industry has released washings water through that drain. As per the analysis report, no abnormality was observed in the soil. Copy of the analysis report is enclosed as **ANNEXURE – I**.

20. The nearby residents to the industry i.e., Sri K. Venkateswar Rao, S/o Narayana dasu has informed that they do not have any problem with the industry and Sri Sk. Ramzan S/o Madarsab and Smt. Thokala Amrutha W/o Anjaneyulu (late) has informed that they are facing smell nuisance from the industry when wind direction was towards their houses.

**Revenue Divisional Officer's remarks:**

1. During inspection, the applicant & some villagers and the industry representative has argued among themselves regarding land dispute for the land located adjacent to the industry in North side. The applicant & some villagers raised that they have started construction of Panchayath building in the open land but, the industry representative has stopped the construction by claiming that the land belongs to the industry representative.
2. The Tahsildar, Aswapuram has also issued a letter dated 10.07.2023 to the Station House Officer, Aswapuram regarding the ownership of the open land and the industry also obtained NALA order for the disputed open land. Copy of the order is enclosed as **Annexure-II**.
3. The land dispute is filed in Hon'ble High Court, Hyderabad and the Hon'ble High Court has disposed the case vide order dated 08.02.2024 in favour of the industry representative. Copy of the order is enclosed as **Annexure-III**.

**5. Recommendations of the Joint Committee:**

1. The industry is mainly a small scale recycling unit and produces Egg trays using ETP sludge from paper mills and waste paper for the total production of 10,000 bundles/month of Egg trays.

2. These industries are categorized under Green category as per TGPCB Circular dated 03.05.2018 and line of activity is Egg tray/cardboards unit (Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers).
3. The industry shall not discharge any wastewater outside their industry premises.
4. The industry shall ensure that the wastewater from the industry shall not mix with storm water during rains.

**Date: 25.06.2024.**

**Place: Kothagudem**



**ENVIRONMENTAL ENGINEER  
TGPCB, RO, Kothagudem.  
ENVIRONMENTAL ENGINEER  
T.G. Pollution Control Board  
Regional Office, KOTHAGUDEM**



**Revenue Divisional Officer,  
Bhadrachalam Revenue Division,  
Bhadrachalam-Kothagudem District.  
REVENUE DIVISIONAL OFFICER  
BHADRACHALAM**



The photos of the joint inspection are submitted below:





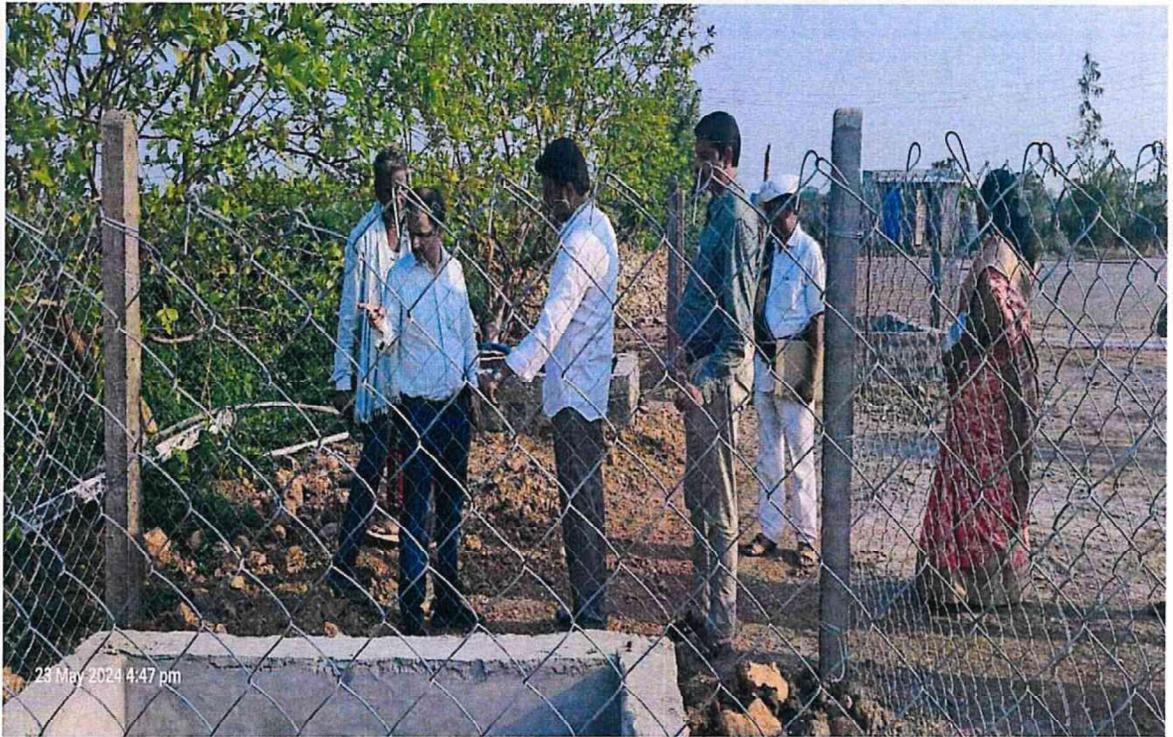
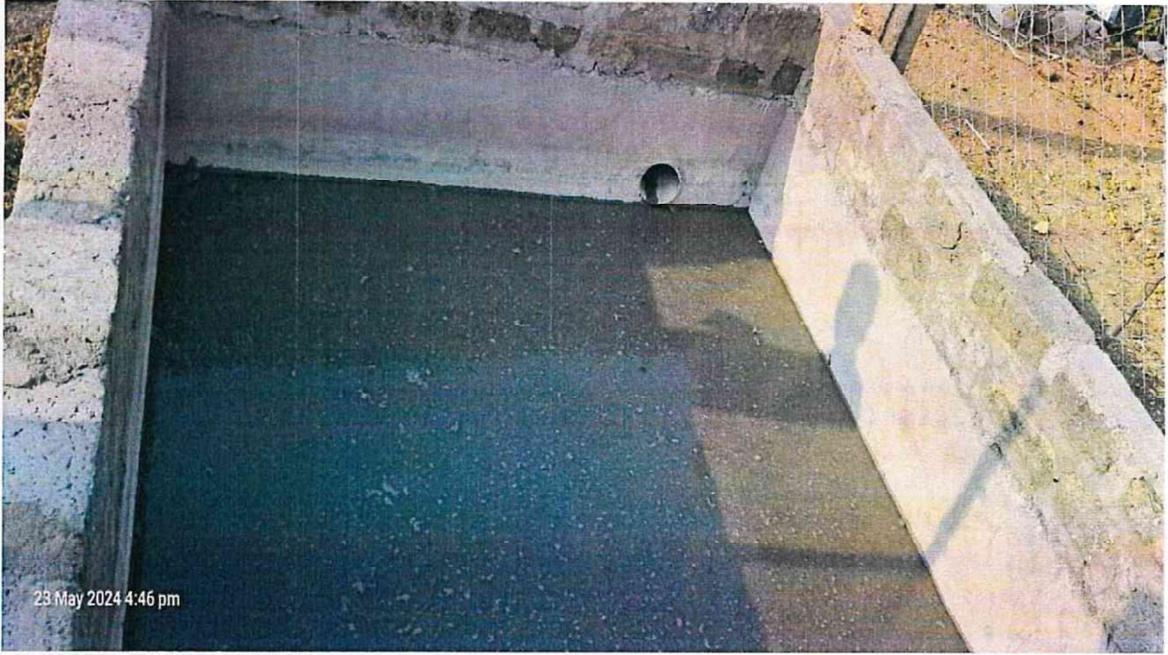


ppalaiah Venkat  
Ramachandrapuram  
Google

May 23, 2024 16:41  
17.75245N 80.850375E  
Ramachandrapuram  
Telangana

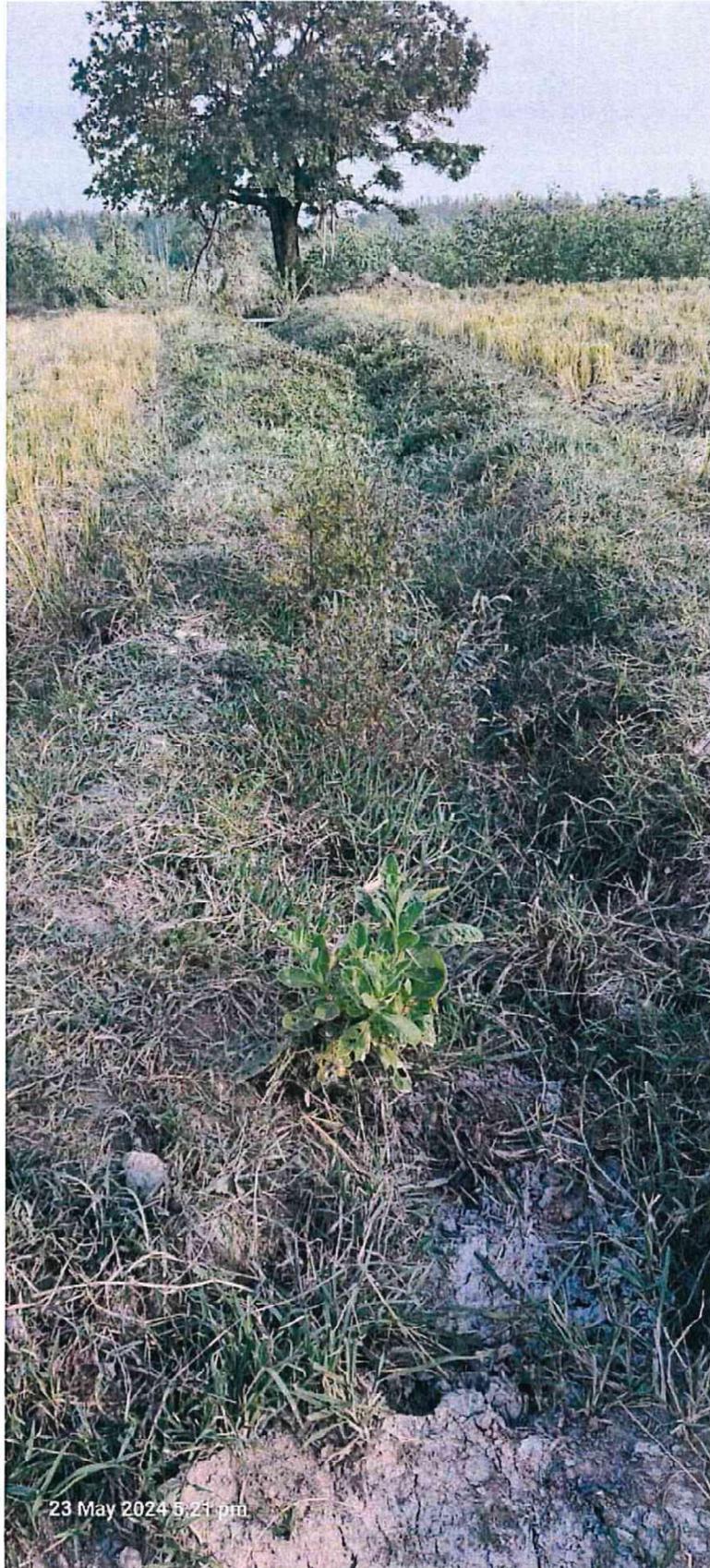


23 May 2024 4:50 pm







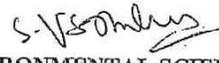


	<b>TELANGANA POLLUTION CONTROL BOARD</b> <b>ZONAL LABORATORY: HYDERABAD ZONE</b> H.No.: 1-8-269, Balasamudram, Warangal - 506001
	<b>ISO Certified Laboratory</b> <b>ISO 9001:2015 (Q-205224051107) &amp; ISO 45001:2018 (HS-205224051108)</b>

**ANALYSIS REPORT**

Sample Code	: ZLWGL24-05414
Sample description	: M/s. Sri Venkateshwara Egg Trays Industry, Sy.No.190/129/EE, 190/129/E, Ramachandrapuram (V), Nellipaka (GP), Aswapuram (M), Bhadradi Kothagudem District.
Date of Collection	: 23.05.2024.
Date of submission	: 25.05.2024.
Sample Collected & Submitted by	: EE, AEE & AES, Regional Office, Kothagudem.
Point of Sample	: 05414-Soil Sample collected in the agriculture land outside the industry premise towards south side.

Sl. No.	Parameter	Sample No.
		05414
		Values
1.	Colour	Brown
2.	Physical State	Solid
3.	pH (1:10)	7.44
4.	Electrical Conductivity ( $\mu\text{S}/\text{cm}$ ) (1:10)	734
Note:		• Results related to samples as received.

  
**SENIOR ENVIRONMENTAL SCIENTIST**  
 Senior Environmental Scientist  
 Telangana Pollution Control Board,  
 Zonal Laboratory - Hyderabad Zone  
 Warangal-506 001.



11.3.05/2023

GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT  
OFFICE OF THE TAHSILDAR, ASWAPURAM

Re No: 11/280/2023  
From  
Sri M.A. Rao, B.A.,  
Tahsildar,  
Aswapuram.

Date: 10.07.2023  
To  
The Station House Officer,  
Aswapuram.

Sr. Government Lands-Blairath Kotlagudem District-  
Bhadrachalam Division- Aswapuram Mandal- Requested to furnish  
the details of Sy.No.190/129/A to an extent of Acs.2.04 gts  
situated in Ramachandrapuram village of Aswapuram- Details  
furnished - Reg.

Ref:- 1) The Station House Officer, Aswapuram Letter  
Dated: 30.06.2023.  
2) Report of the Girdwar-II, Aswapuram & Dy.Surveyor,  
Aswapuram, Date: 07.07.2023.

I invite attention to the subject and references cited, the Station House  
Officer, Aswapuram has submitted a letter and requested to furnish the details  
of ownership details of Sy.No.190/129/A to an extent of Acs.2.04 gts situated  
in Ramachandrapuram village of Aswapuram Mandal.

In this regard, it is to submit that, as per basing on the report submitted  
by the Girdwar-II, Aswapuram and the Dy.Surveyor, Aswapuram the land in  
Sy.No.190/129/A to an extent of Acs.2.04 gts situated in Ramachandrapuram  
village of Aswapuram Mandal is patta land and Sri Kanakamedala  
Ramakoteswar Rao S/o Ramaseshiah is recorded as Pattadar and Engoyer.  
The boundaries of the land is as follows:

- East: Kanakamedala Lokeswarl
- West: Voddugudem Road
- North: Mondikunta to Ramachandrapuram Road
- South: Kanakamedala Sonakakrishna

In view of the above, I enclosed herewith the copy of the report of the  
Girdwar-II, Aswapuram and Location Sketch of Sy.No.190/129/A to an extent  
of Acs.2.04 gts situated in Ramachandrapuram village of Aswapuram Mandal  
for taking further action in this matter.

Encl: as above

Yours faithfully  
M.A. Rao  
10.7.23  
TAHSILDAR  
ASWAPURAM

ISSUED BY UNDER RTI ACT 2005

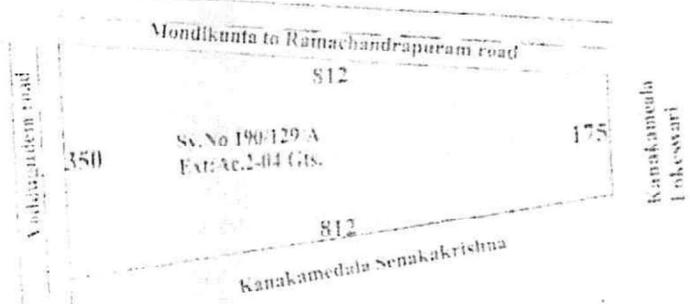
  
Naib Tahsildar  
ASWAPURAM.

  
21/7/23

# LOCATION SKETCH



DISTRICT: BHADRADRIKOTHAJI DE  
MANDAL: ASWPU RAM  
VILLAGE: NELLIPAKA  
NOT TO SCALE



### INDEX:

Patta land of Sri. Kanakamedala Ramakoteswarao S/o Ramasheshaiah.  
Sv. No 190/129/A. Ext: Ac. 2-04 Gts. (As per pahani)

Prepared by  
[Signature]  
Asst. Surveyor  
07/10/19

ISSUED BY UNDER REACT 2017

[Signature]  
Held Tahasildar  
ASWAPURAM  
07/10/19

Note: All measurements are

Government of Telangana  
Tahsildar & Jt. Sub Registrar Office, Aswapuram

NALA Order

Proceedings of the Competent Authority & Tahsildar Aswapuram Mandal Bhadradi Kothagudem District

Present: VANKAYALA SURESH KUMAR

Dated: 22/11/2022

Proedgs. No. 2201013657

Sub.: NALA Order

Ref:

Order:

Sri కనకమేడల రామకోటేశ్వరరావు రామశేషయ్య R/o Nellipaka, Aswapuram, Bhadradi Kothagudem has applied for conversion of agriculture land situated in Sy.No 190/129/అ extent 2.0400 of Nellipaka Village, Aswapuram Mandal, Bhadradi Kothagudem District for the purpose of Non- Agriculture. The request of the applicant is found to be consistent with the provisions of the Act.

Hence, the permission is hereby accorded for conversion of the Agricultural Land into Non-Agricultural purpose on the following terms and conditions:

1. The permission is issued on the request of the applicant and he is solely responsible for the contents made in the application;
2. The proposed land transfer is not in contravention of the following Laws:
  - a. The Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973
  - b. The Telangana Scheduled Area Land Transfer Regulation, 1959
  - c. The Telangana Assigned Lands (Prohibition of Transfers Act), 1977
3. The grant of permission can not be construed that the contents of the application are ratified or confirmed by the authorities under the Act.
4. The permission confirms that the conversion fee has been paid under the Act in respect of above Agricultural Land for the limited purpose of conversion into Non-Agricultural purpose.
5. It does not confer any right, title or ownership to the applicant over the above Agricultural Lands.
6. This permission does not preclude or restrict any authority or authorities or any person or persons or any individual or individuals or others, collectively or severally; for initiating any action or proceedings under any law for the time being in force.
7. The conversion fee paid will not be returned or adjusted otherwise under any circumstances;
8. The authorities are not responsible for any incidental or consequential actions or any loss occurred to any person or persons caused otherwise due to or arising out of such permission granted on any false declaration, claim or deposition by the applicant.
9. The authorities reserve the right to cancel the permission if it is found that the permission is obtained by misrepresentation or by mistake of fact.

  
 Tahsildar & Jt. Sub Registrar Office  
 Aswapuram  
 Tahsildar & Jt. Sub-Registrar  
 Aswapuram - 507 110,  
 Bhadradi Kothagudem Dist  
 Telangana State.

To

Sri కనకమేడల రామకోటేశ్వరరావు

Schedule

Sl.No.	Village Mandal & District	Sy.No.	Total extent (Sy.No. wise)	Extent for which permission granted.	Rem
1	Nellipaka , Aswapuram & Bhadradi Kothagudem	190/129/అ	2.0400	2.0400	



IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

THURSDAY, THE EIGHTH DAY OF FEBRUARY  
TWO THOUSAND AND TWENTY FOUR

HIGH COURT  
3rd floor

:PRESENT:  
THE HON'BLE SRI JUSTICE B.VIJAYSEN REDDY

IA No. 2 OF 2023  
IN  
WP NO: 16826 OF 2023

Between:

Kanakamedala Ramakoteswara Rao, S/o. Late Rama Seshaiyah, Age 65 yrs, Occ: Agriculture,  
R/o. 1-119, Sarapaka village, Opposite Auto Stand, Burgampahad Mandal, Bhadradi  
Kothagudem District.

...Petitioner

(Petitioner in WP. No. 16826 of 2023  
on the file of High Court)

AND

1. The State of Telangana, rep. by its Principal Secretary to Govt., Revenue Department,  
Dr. B. R. Ambedkar, Secretariat, Hyderabad, Telangana State.
2. The District Collector, Bhadradi Kothagudem District.
3. The Joint Collector, Bhadradi Kothagudem District.
4. The Revenue Divisional Officer, Bhadrachalam.
5. The Mandal Revenue Officer, Ashwapuram Mandal, Bhadradi Kothagudem District.
6. Ramachandrapur Grama Panchayat, Rep. by its Panchayat Secretary, Ashwapuram  
Mandal, Bhadradi Kothagudem District.
7. Enugu Krishna Reddy, S/o. Satti Reddy, R/o. Ramachandrapuram Village,  
Ashwapuram Mandal, Bhadradi Kothagudem District.

Respondents

(Respondents in-do-)

Petition under Section 151 of CPC, praying that in the circumstances stated in the affidavit filed in the writ petition, the High Court may be pleased to permit the petitioner to erect fencing to the private patta land in Sy.No.190/129 to an extent of Ac.2.04 Gts., as per panchanama dt:31.08.2023 situated at Ramachandrapuram Village, Ashwapuram Mandal of Bhadradi Kothagudem District, pending disposal of WP No. 16826 of 2023, on the file of the High Court.

The petition coming on for hearing, upon perusing the petition and the affidavit filed therein, and the order of the High Court dated 3-07-2023 made herein, and upon hearing the arguments of Sri P.V. Ramana, Advocate for the petitioner, Asst. G.P. for Revenue, for the Respondent Nos. 1 to 5, and of Sri P. Kishore Rao, Standing Counsel for Gram Panchayat-Respondent No. 6, the Court made the following;

## ORDER:

Learned Assistant Government Pleader for Revenue seeks time to comply with the directions of this Court dated 07.11.2023.

It is evident from the Report in Rc.No.A3/392/2023 dated 16.09.2023 that the petitioner is pattadar and enjoyer of the land admeasuring Acs. 2-04 guntas in Survey No.190/129/A situated at Ramachandrapuram Village of Aswapuram Mandal. Thus, the subject land allotted for construction of Gram Panchayat building in Survey No.190 is not a Government land. It is also stated that building construction in the proposed land in Survey No.190/47 (190/129 as per Khasra Pahani) is a patta land.

In the circumstances, the petitioner is permitted to erect fencing to his private land admeasuring Acs.2-04 guntas in Survey No.190/129/A situated at Ramachandrapuram Village of Aswapuram Mandal, as per the Panchanama dated 31.08.2023 of the Deputy Inspector In-charge, Bhadrachalam Division.

//TRUE COPY//

*M. S. Ismail*  
SD/-MD.ISMAIL  
ASSISTANT REGISTRAR

SECTION OFFICER

To.

1. The Principal Secretary to Govt., Revenue Department, State of Telangana, Dr. B. R. Ambedkar, Secretariat, Hyderabad, Telangana State.
2. The District Collector, Bhadradi Kothagudem District.
3. The Joint Collector, Bhadradi Kothagudem District.
4. The Revenue Divisional Officer, Bhadrachalam.
5. The Mandal Revenue Officer, Ashwapuram Mandal, Bhadradi Kothagudem District.
6. The Panchayat Secretary, Ramachandrapur Grama Panchayat, Ashwapuram Mandal, Bhadradi Kothagudem District.
7. Enugu Krishna Reddy, S/o. Satti Reddy, R/o. Ramachandrapuram Village, Ashwapuram Mandal, Bhadradi Kothagudem District. (Addressees 1 to 7 BY RPAD)
8. Two CCs to GP for Revenue, High Court for the State of Telangana, at Hyderabad (OUT)
9. One CC to Sri P.V. Ramana, Advocate (OPUC)
10. One Spare Copy

2

HIGH COURT

BVR,J

DATE: 08-02-2024

ORDER

I.A. NO. 2 OF 2023

IN

WP. NO. 16826 OF 2023

DIRECTION





Item No.2

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPALBENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 192/2024

Kaka Ashok

...Applicant

Versus

State of Telangana &amp; Ors.

...Respondents

Date of hearing: 29.04.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None for the applicant.

**Application is registered based on a letter petition received by Post.**

**ORDER**

1. Mr. Kaka Ashok has sent by post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 192/2024.
2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

X                      X                      X                      X

*"SUB: Complaint Against Sri Venkateswara Egg Tray Industry - Kanakamedala Lokeswari - Reg.*

*Dear Sir/Madam,*

*I am writing to bring to your attention a matter of utmost concern regarding the Sri Venkateswara Egg Tray Industry, Ramachandrapuram Village, Aswapuram Mandal, Bhadradi Kothagudem District, Telangana State owned by Kanakamedala Lokeswari, operating within our locality. We, the residents of this area, have been experiencing severe environmental and health issues due to*

*the wrongful establishment and operation of this industry. We believe that the industry has obtained permission from the concerned authorities under questionable circumstances, and its operations have been detrimental to our well-being and the local environment.*

*The primary issues we wish to highlight are as follows:*

*1. Improper Waste Disposal: Sri Venkateswara Egg Tray Industry is consistently releasing waste materials into the agricultural fields nearby. This irresponsible disposal of industrial waste is causing significant damage to our fertile lands and negatively impacting the livelihoods of local farmers.*

*2. Health Hazards: The proximity of the industry to government schools and anganwadi schools has resulted in serious health concerns for our community, particularly our elderly citizens and school children. The unchecked release of pollutants has led to the emergence of unknown diseases and a general deterioration in the health of the affected individuals.*

*Considering the severity of the situation and the implications it has on our health and environment, we kindly request that the National Green Tribunal takes immediate and stringent action to rectify this issue:*

*1. License Cancellation: We urge you to review the permissions granted to Sri Venkateswara Egg Tray Industry and, if found to be in violation of environmental regulations, revoke their license to operate.*

*2. Relocation of the Industry: In the interest of public health and the environment, we request the board to consider relocating the industry away from residential areas and sensitive zones like schools and agricultural lands.*

*3. Strict Monitoring: Implement a rigorous monitoring system to ensure that any industry operating in the region adheres to environmental regulations and does not pose a threat to the health and well-being of the community.*

*We appreciate your prompt attention to this matter, as it is crucial for the welfare of our community and the preservation of our environment. We kindly request you to keep us informed of the actions taken to address these concerns and ensure the safety and well-being of our neighborhood.*

*Thank you for your understanding and cooperation in this matter.*

X X X X"

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Telangana State Pollution Control Board and the District Magistrate, Kothagudem and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due process of law. The Telangana State Pollution Control Board will be the nodal agency for coordination and compliance.

5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

6. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 22.07.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

7. Factual and Action taken Report by the Joint Committee be filed within two month before the Southern Zone Bench of this Tribunal at Chennai by email [judicial-ngtksz@gov.in](mailto:judicial-ngtksz@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

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8. A copy of this order be sent to the Member Secretary, Telangana State Pollution Control Board and the District Magistrate, Kothagudem by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr.Afroz Ahmad, EM

April 29<sup>th</sup> 2024  
AG